

**Central Administrative Tribunal
Madras Bench**

OA 310/00732/2019

Dated Tuesday the 18th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

S. Komathy
Trained Graduate Teacher (Tamil)
KVGHS
Seliamedu, Puducherry. ... Applicant

By Advocate **M/s V. Ajayakumar**

1. Union of India
Rep. By the Government of Puducherry
Through the Secretary to Government for Education
Chief Secretariat, Puducherry.

2. The Director of School Education
Perunthalaivar Kamarajar
Centenary Educational Complex
100 Feet Road, Anna Nagar
Puducherry.

3. S. Jothilakshmi
Trained Graduate Teacher (Tamil)
GHSS, T.R. Pattinam
Karaikal. ... Respondents

By Advocate **Mr. R. Syed Mustafa**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records of the respondents 1 and 2 regarding the transfer order with No. 3286/DSE/Esst.II/D/2014 dated 06.06.2019 and to quash the same in respect of the transfer of as far as the applicant concern and to pass such other or further orders in the interest of justice and thus render justice.”

2. Today when the matter came up for consideration, learned counsel for the applicant was heard. Counsel for the respondents opposes granting of relief and submitted that all the persons transferred including the applicant was relieved from the respective office but the counsel for the applicant would submit that the applicant in this OA is not relieved so far and according to him the transfer made in this case is against the Government orders and transfer policy approved by the respondents.

3. On perusal of the OA it is found that the applicant has not given any representation to the respondents and no impugned order is passed on her representation.

4. Counsel for the applicant submits that he will be satisfied if the representation of the applicant is considered in the light of the transfer policy and guidelines issued by the Government.

5. Mr. R. Syed Mustafa takes notice for the respondents.

6. In view of the submission made by both sides, this OA is disposed of at the admission stage with a direction to the applicant to file a detailed representation stating the grounds on which she seeks a transfer to “B” Zone within a period of one week from the date of receipt of copy of this order. The respondents are hereby directed to consider the representation regarding the transfer submitted by the applicant herein and pass a speaking order on the basis of the relevant Government order and transfer norms within a period of one week thereafter.

7. According to the applicant the applicant is still working in the same office and she is not relieved and seeks for a status quo till the representation is disposed of. In view of the limited submission the respondents are directed to maintain status quo if the applicant is not relieved as on today till the representation is disposed of.

8. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

18.06.2019

(P. Madhavan)
Member (J)